

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.P. No. 748/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2017

NAME OF THE PARTIES: M/s. Dazzing Properties & Investments Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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①	RAJESH SHARMA	Advocate for the Petitioner suo moto withdrawal	Rajesh Sharma
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COMMON ORDER

C.S.P. No. 739/230-232/NCLT/MB/MAH/2017

C.S.P. No. 740/230-232/NCLT/MB/MAH/2017

C.S.P. No. 748/230-232/NCLT/MB/MAH/2017

1. The Learned Representative from the side of the Petitioner is present.
2. He stated that on instructions he is withdrawing these Petitions.
3. As a result suo-moto Withdrawal of the Petitions are allowed.
4. These Three Petitions stands disposed of as Withdrawn. To be Consigned to Records.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
23.08.2017.

Sd/-

M.K. Shrawat
Member (Judicial)